

62

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*

O.A. 17/96.

Dt. of Decision : 3-4-97.

B.Shanthi Kumar

.. Applicant.

Vs

1. The Chief Commissioner of Income-Tax,  
A.P., Hyderabad, 8th Floor,  
Ayakar Bhavan, Basheerbagh,  
Hyderabad.
2. The Union of India, Rep. by it's  
Secretary, Min. of Finance,  
North Block, Central Secretariat,  
New Delhi.

.. Respondents.

Counsel for the applicant : Mr.P.Naveen Rao

Counsel for the respondents : Mr.N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

*R*

*D*

..2

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.P.Naveen Rao, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to promote the applicant herein to the post of Income Tax Officer in the available existing vacancies in view of his fulfilment of all the conditions laid down under the Income-Tax Officer, Group-B posts, Recruitment Rules, 1994 w.e.f., 8-9-95 the date on which the DPC held its meeting, considered and approved his name.

3. An interim direction was passed in this OA dated 18-1-96. The short facts of this case has already been explained in MA.294/97 in this OA decided to-day. Hence, it is not necessary to further advert to those.

4. Now the respondents have accepted his demand for calling him for review DPC to be held in due course expeditiously. The OA itself can be disposed of based on that submission. The applicant should be considered for promotion to the post of Income Tax Officer, Group-B in A.P. Charge in due course by convening a review DPC expeditiously and on that basis further action should be taken by the respondents keeping in mind the interim direction given in this OA as referred to earlier. If there is any change in the stand in regard to the direction given by this Tribunal dated. 18-1-96 the respondents should clearly record/file the reasons for such a change and take a final decision in this connection in regard to his empanellment in case he comes out successful in the review DPC.

5. With the above observations, the OA is also disposed of. No costs.

(BAS. GAI PARAMESHWAR)  
MEMBER (JUDL.)

(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 3rd April 1997.  
(Dictated in the Open Court)

Amby  
D.R.(S)

..3..

(640)

**Copy to:**

1. The Chief Commissioner of Income Tax,  
A.P., Hyderabad, 8th Floor, Ayakar Bhawan,  
Basheerbagh, Hyderabad.
2. The Secretary, Min. of Finance, North Block,  
Central Secretariat, New Delhi.
3. One copy to Mr.P.Naveen Rao, Advocate,CAT,Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr. CGSC,CAT,Hyderabad.
5. One copy to D.R(A), CAT,Hyderabad.
6. One duplicate copy.

YLKR

25/4/97  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. GUPTA : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 3/4/97

ORDER/JUDGEMENT  
R.A/C.P/M.A. No.

in

O.A. No. 17/96

ADMITTED INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal  
HYDERABAD BENCH

21 APR 1997

HYDERABAD BENCH